

ITEM NO.5

REGISTRAR COURT. 1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Civil Appeal No(s). 9238/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

DEVI PRASAD & ORS.

Respondent(s)

Date : 01-05-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Harish Pandey, AOR

For Respondent(s)

Mr. Shantanu Sagar, AOR
Mr. Prabhat Ranjan Raj, Adv.
Mr. Anil Kumar, Adv.
Mr. Gunjesh Ranjan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Office report is wrongly uploaded in the listing date of 2.5.2023.

Ld. counsel for respondent No.1 has produced a copy of the office report. Perused.

Respondent No.1 is duly represented.

Service is complete on respondent No.3 but none has entered appearance.

Ld. Counsel for the appellant prays for and is granted two weeks' time, as last opportunity, to take fresh steps and file fresh particulars, if any, in respect of the unserved respondent No.2. Dasti, in addition, is allowed as prayed for.

List again on 17.7.2023.

H. SHASHIDHARA SHETTY
Registrar